

**NO. 20**

Affidavit of Service of Summons  
(S.C.R., Order LIII, Rule 5)

IN THE SUPREME COURT OF INDIA  
[Original Jurisdiction]

Appeal No.....of 20.....

Case

(A.B.)

(Appellant)

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(State of A.B.)

(Plaintiff)

Vs.

(C.D.)

(Respondent)

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(State of C.D.)

(Defendant)

I,.....of.....Advocate-on-record for the above named ....., make oath/solemnly affirm and say as follows :-

I, did on the.....day of.....20....., serve Mr..... advocate on- record for the above named.....in this action (or appeal) with a true copy of the summons now produced and shown to me marked A, by leaving it before four o'clock in the afternoon at the (office or dwelling house) of the said .....situate ..... being the address for service in this action (or appeal) (with his clerk or his servant or as may be there) of by post-envelope addressed to the said.....at .....,being the address for service in this action (or appeal).

Sworn at.....this .....day of.....20.....

Before me.

This affidavit is filed on behalf of the

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